

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.7 - IA/611(AHM)2024
in
CP(IB) 616 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

SG Enterprise

.....Applicant

V/s

Shree Jalaram Rice Industries Pvt Ltd

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA

For the Respondent :

ORDER

IA/611(AHM)2024

Ld. FCA for the applicant submitted that this is the last report and they are likely to file Dissolution application shortly.

This application is filed by the Liquidator for placing on record the progress report for the period ending on 31.03.2024. The report is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, IA 611 of 2024 stands disposed of.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)